

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.187 of 1996.

Between

Dated: 9.2.1996.

A.Narsing Rao

...

Applicant

And

1. Union of India, represented by its Secretary, Ministry of Defence, Sena Bhavan, New Delhi.
2. The Commandant, HQ, Artillery Centre, Hyderabad.

...

Respondents

Counsel for the Applicant : Sri. K.Sudhakar Reddy

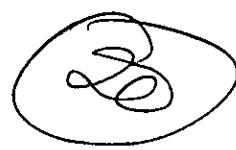
Counsel for the Respondents : Sri. V.Bhimanna, Addl. CGSC.

CORAM:

Hon'ble Mr. Justice V.Neeladri Rao, Vice Chairman

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

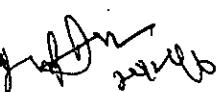


-3-

To

1. The Secretary, Ministry of Defence,
Union of India, Sena Bhavan, New Delhi.
2. The Commandant, HQ; Artillery Centre,
Hyderabad.
3. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm



OA 187/96.

Dt. of Order: 9-2-96.

(Order passed by Hon'ble Shri R.Rangarajan,
Member (A)).

-- -- -- --
 The applicant in this O.A. is appointed as a Permanent Boot Maker on 23-5-1980 under the control of Respondent No.2. This O.A. is filed praying for a direction to the respondents herein to give effect and grant the benefits of the skilled grade of Rs.260-400 as per the judgement of the Apex Court delivered in the case of Sri Prabulal & Another Vs. Union of India & Others in WP(C) No.492/91 dt.10-3-91 and to pay arrears up to March, '91.

2. The applicant in this O.A. is similarly placed as applicants in OA 1150/95 decided on 29-9-95, wherein both of us were parites to the judgement. In view of the above, the following direction is given :-

(i) The pay of the applicant has to be notionally fixed in the pay scale of Rs.260-400 as on 15-10-1984 and the monetory benefits has to be given with effect from 9-2-88, but if ultimately Respondent No.1 is going to take a decision that the monetory benefits have to be given from earlier to 9-2-88, the applicant herein also is entitled to get the monetory benefits accordingly.

3. The Original Application is ordered accordingly at the admission stage itself. No order as to costs. //

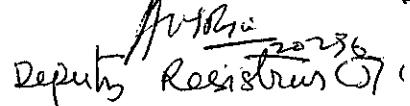


(R.RANGARAJAN)
Member (A)



(V.NEELADRI RAO)
Vice-Chairman

Dated: 9th February, 1996.
Dictated in Open Court.



Deputy Registrar

1/3/96
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 9 - 2 - 1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in
O.A.No. 187/96

T.A.No. (w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

alw: ① OA copy

No spare copy

Central Administrative Tribunal
Hyderabad /DESPATCH

27 FEB 1996 New

Hyderabad Bench
HYDERABAD BENCH